

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 101
CP-83/ND/2021
New IA-245/2022

IN THE MATTER OF:

M/s. Tictok Skill Games Pvt. Ltd.

...

Applicant

Under Section: 66(1) Co. Act

Order delivered on 26.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the RD

: Adv. Swechha Mishra, Adv. Abhishek Malhotra,
Adv. Rommel Khan

For the IT Dept.

: Mr. Ruchir Bhatia Sr. Standing Counsel,
Mr. Shlok Chandra Jr. Standing Counsel,
Ms. Mansie Jain, Mr. Nimit Saigal,
Mr. Keshav Garg Advocates

ORDER

IA-245/2022: This application is filed by the Applicant with a prayer to allow substitution of the name of the Petitioner Company with its new name i.e. WinZO Games Private Limited in the light of the order of the MCA dated 24.08.2022, by which the revised name of the present Applicant is notified.

In the light of the submissions made by the Ld. Counsel and the pleadings on record, we hereby allow the substitution of the name of the Petitioner with the new name WinZO Games Pvt. Ltd. The amended memo of parties filed along with the present IA is also taken on record and accordingly, the cause title of the case will be changed by the Registry.

With this, the present IA stands disposed of.



(L.N. GUPTA)
MEMBER (T)



(BACHU VENKAT BALARAM DAS)
MEMBER (J)